

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
52/241-242/ND/2021**

IN THE MATTER OF:

Sachin Upadhaya

...APPLICANT

Vs.

M/s. Pine and Peak Developers Ltd.

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 02.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Mr. Arun Saxena and Mr. Saral
Sharma, Advocates.**

For the Respondent

:Mr. Hitesh Joshi, Advocate.

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. Ld. Counsel for the R3 is present and submitted that his client is subjected to Covid-19 and needs time to file reply as well as rejoinder. Two week's time prayed for filing reply is granted and one week time prayed by the petitioner for filing rejoinder, if any, is also granted. It is clarified that, in CA No. 216/2021 two week's time is granted for filing rejoinder. Therefore, matter is now posted after four weeks i.e. **17th August, 2021.**



**(Narender Kumar Bhoia)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)